

Dt. 12-9-2000

Notice for the applicant
Mr. V. Rajeswara Rao for the
respondents.

The applicant has
filed an application for
restoration. That restoration
application has been filed
beyond time.

Notice

HUKM
M(A)

HBSTP
M(3)

Notice
26/9/2000
Issued
on 11/9/00

17/10/2000

Notice was issued in this OA
on 12/9/2000. Reply is not filed.
The delay is not to the extent of
6 days for filing the restoration.
Hence as the delay is very
less the MA is allowed as
prayed for. ~~Hence~~ The
restoration petition should be
numbered and listed tomorrow.

HBSTP
M(J)

HBSTP
M(A)

BENCH CASE

CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD

M.A. 759 OF 2000
In
O.A.No. 315 OF 2000

condone delay petition

Mr. K. Lakshminarayana
COUNSEL FOR THE APPLICANT

AND
Mr. B. N. Sharma
Standing counsel

Addl Standing counsel for Central
Govt.

Sr. Standing counsel for Central
Govt.

Standing Counsel for Railways.

Mr. V. V. Anil Kumar
Sd/- Counsel for Govt
J A J